

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 224
160/252/ND/2020

IN THE MATTER OF:

M/s. Bhandari Fibretech Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 15.01.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Appellant

For the ROC

For the I.T. Department

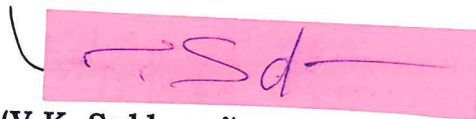
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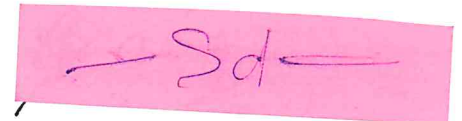
**:Mrs. Vibhooti Malhotra, Mr.
Shailendra Singh, Advocates.**

ORDER

No one is present on behalf of the petitioner at the time of virtual hearing of the matter except proxy counsel for the Income Tax Department. No one is present for respondent. Proxy counsel for the I.T. Department has prayed for grant of two weeks' time. The time prayed for is granted. Post the matter to **26th February, 2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**